

SCHEDULE I FORM A PUBLIC ANNOUNCEMENT <i>(Regulation 14 of the Insolvency and Bankruptcy Board of India</i> <i>(Voluntary Liquidation Process) Regulations, 2017)</i>		
FOR THE ATTENTION OF THE STAKEHOLDERS OF DEFINITION NETWORKS (INDIA) PRIVATE LIMITED		
SR. NO.	PARTICULARS	REMARKS
1.	NAME OF CORPORATE PERSON	DEFINITION NETWORKS (INDIA) PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	12/03/2014
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES -MAHARASHTRA, PUNE
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72900PN2014FTC150964
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	FL No. 11, Madhav Residency, Gailwad Nagar, Aundh, Pune, Maharashtra, India, 411007
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	16/12/2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Abhijit Jagtap B 306, Ganesh Nabhangan Society, Raikar Nagar, Lane No 20B, Dhayari Phata, Opposite Murli Veg Hotel, Pune, Maharashtra, 411041 csabhi.jagtap@gmail.com 9049002146 IBBI/IPA-002/IP-NO1296/2024-2025/14462 AFA valid till 31/12/2025
8.	LAST DATE FOR SUBMISSION OF CLAIMS	15/01/2025

Notice is hereby given that The **DEFINITION NETWORKS (INDIA) PRIVATE LIMITED** has commenced voluntary liquidation on **16/12/2024**.
 The stakeholders of **DEFINITION NETWORKS (INDIA) PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **15/01/2025** to the liquidator at the address mentioned against item 7.
 The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
 In order to get a copy of the form, you may download the same from the website www.ibbi.gov.in and Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
 Submission of false or misleading proofs of claim shall attract penalties.
Abhijit Jagtap
 Liquidator
 Date: 18/12/2024
 Place: Pune

अनुसूची - I**प्रपत्र A****जाहीर घोषणा**

(भारतीय नादारी व दिवाळखोरी मंडळ (स्वैच्छक अवसायन प्रक्रिया) नियम, 2017 मधील नियम 14)

डेफिनिशन नेटवर्क्स (इंडिया) प्रायव्हेट लिमिटेड च्या भागधारकांचे लक्ष वेधण्यासाठी

अ.क्र.	तपशील	वर्णन
1.	कॉर्पोरेट व्यक्तीचे नाव	डेफिनिशन नेटवर्क्स (इंडिया) प्रायव्हेट लिमिटेड
2.	कॉर्पोरेट व्यक्ती च्या स्थापनेचा दिनांक	12/03/2014
3.	ज्यांचे अंतर्गत कॉर्पोरेट व्यक्ती स्थापित/नोंदणीकृत आहे त्या प्राधिकरणाचे नाव	कंपन्यांचे निबंधक- महाराष्ट्र, पुणे
4.	कॉर्पोरेट व्यक्तीचा कॉर्पोरेट ओळख क्रमांक/मर्यादित दायित्व ओळख क्रमांक	U72900PN2014FTC150964
5.	कॉर्पोरेट व्यक्ती च्या नोंदणीकृत व मुख्य कार्यालयाचा पत्ता (असल्यास)	प्लॉट क्र. 11, माधव रेंसिडेन्सी, गायकवाड नगर, औंध, पुणे, महाराष्ट्र, भारत, 411007
6.	कॉर्पोरेट व्यक्तीच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	16/12/2024
7.	अवसायकाचे नाव, अवसायकाचा पत्ता, अवसायकाचा टेलिफोन क्रमांक, अवसायकाचा नोंदणी क्रमांक:	अभिजित जगताप, बी 306, गणेश नर्भांगण सोसायटी, रायकर नगर, लेन क्र. 20बी, धायरी फाय, मुल्ली व्हेज हॉटेल समोर, पुणे, महाराष्ट्र, 411041. csabhi.jagtap@gmail.com 9049002146 IBBI/IPA-002/IP-NO1296/2024-2025/14462 एएफए वैधता: 31/12/2025 पर्यंत
8.	दावे सादर करण्याचा शेवटचा दिनांक	15/01/2025

याद्वारे सूचित करण्यात येते की डेफिनिशन नेटवर्क्स (इंडिया) प्रायव्हेट लिमिटेड यांनी दि. 16/12/2024 रोजी स्वैच्छक अवसायन सुरु केले आहे.

याद्वारे डेफिनिशन नेटवर्क्स (इंडिया) प्रायव्हेट लिमिटेड च्या भागधारकांना आवाहन करण्यात येते की त्यांनी दि. 15/01/2025 पर्यंत किंवा त्यापूर्वी पुरव्यांसह आपले दावे प्रवेशिका क्र. 7 वर नमूद करण्यात आलेल्या अवसायकांच्या पत्त्यावर व ईमेल वर सादर करावेत.

वितीय घेणेकर्यांनी पुरव्यांसह आपले दावे केवळ इलेक्ट्रॉनिक पद्धतीने सादर करावेत. इतर सर्व भागधारकांनी पुरव्यांसह आपले दावे टपालाने किंवा इलेक्ट्रॉनिक पद्धतीने सादर करावेत.

फॉर्मची प्रत मिळविण्यासाठी, तुम्ही www.ibbi.gov.in वरून आणि नादारी आणि दिवाळखोरी बोर्ड ऑफ इंडिया (स्वैच्छक अवसायन प्रक्रिया) विनियम, 2017) वरून ती डाउनलोड करू शकता.

खोटे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड होऊ शकतो.

अभिजित जगताप

अवसायक

दिनांक: 18/12/2024

ठिकाण: पुणे

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.



(Please scan this QR code to view the Prospectus)



SUPREME FACILITY MANAGEMENT LIMITED

Our Company was incorporated on May 19, 2005 as 'Supreme Facility Management Private Limited', a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated May 19, 2005 issued by the Registrar of Companies, Pune. Subsequently, our Company was converted to a public limited company, pursuant to a special resolution passed by the shareholders of our Company at the Registered Office and general meeting held on February 9, 2024 and the name of our Company was changed from "Supreme Facility Management Private Limited" to "Supreme Facility Management Limited", pursuant conversion from private to public company and a fresh certificate of incorporation dated March 1, 2024 issued by the Registrar of Companies. For details of change in the name and registered office of our Company, see "History and Certain Corporate Matters" on page 145 of the Prospectus dated December 16, 2024 filed with ROC.

Registered Office: A-120, Jai Ganesh Vision, Akurdi, Pune 411035, Maharashtra, India; **Contact Person:** Varsha Sahbani, Company Secretary and Compliance Officer; Tel: +91 7028091800
E-mail: compliance@supremefacility.com; **Websit**e: www.supremefacility.com; **Corporate Identity Number:** U63040PN2005PLC020759

OUR PROMOTERS: LALASAHEB VITTHALRAO SHINDE, RAJENDRA LALASAHEB SHINDE AND MANISHA RAJENDRA SHINDE

"THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON SME PLATFORM OF NSE (NSE EMERGE)."

BASIS OF ALLOTMENT

INITIAL PUBLIC OFFER OF 65,79,200 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF OUR COMPANY AT AN ISSUE PRICE OF ₹76 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 66 PER EQUITY SHARE) FOR CASH, AGGREGATING UP TO ₹5,000.19 LAKHS ("PUBLIC ISSUE") OUT OF WHICH 3,29,600 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH, AT AN ISSUE PRICE OF ₹76 PER EQUITY SHARE FOR CASH, AGGREGATING ₹250.50 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE PUBLIC ISSUE LESS MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 62,49,600 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH, AT AN ISSUE PRICE OF ₹ 76 PER EQUITY SHARE FOR CASH, AGGREGATING ₹ 4,749.70 LAKHS IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE PUBLIC ISSUE AND NET ISSUE WILL CONSTITUTE 26.50% AND 25.17% RESPECTIVELY OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

ISSUE PRICE: ₹ 76.00 PER EQUITY SHARE OF FACE VALUE ₹ 10/- EACH.

THE ISSUE PRICE IS 7.6 TIMES OF THE FACE VALUE

ISSUE PROGRAMME

BID/ISSUE OPENED ON: WEDNESDAY, DECEMBER 11, 2024 | BID/ISSUE CLOSED ON: FRIDAY, DECEMBER 13, 2024

RISK TO INVESTORS:

- Our business could be adversely affected if our customers fail to renew their contracts with us or we fail to acquire new customers
- Operational risks are inherent in our business as it includes rendering services in contrasting environments. A failure to manage such risks including any errors, defects or disruption in our service or inability to meet expected or agreed service standards, could have an adverse impact on our business, cash flows, results of operations and financial condition.
- Our business revenue from operations is concentrated in a few business segments
- A significant portion of our revenues are derived from a few geographical regions and any adverse developments affecting such regions could have an adverse effect on our business, cash flows, results of operation and financial condition.
- We have a large workforce deployed across workplaces and customer premises. Consequently, we may be exposed to service-related claims and losses or employee disruptions, as well as employee related regulatory risks, that could have an adverse effect on our reputation, business, cash flows, results of operations and financial condition

PROPOSED LISTING: WEDNESDAY, DECEMBER 18, 2024*

This Issue was being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 229 (2) of the SEBI ICDR Regulations and in compliance with Regulation 253 of the SEBI ICDR Regulations, wherein not more than 10.01% of the Net Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"). Further, 5.12% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5.12% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 44.98% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors and not less than 45.01% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All Bidders are required to participate in the Issue by mandatorily utilizing the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see "Issue Procedure" on page 289 of the Prospectus.

All potential investors shall participate in the Issue through an Application Supported by Blocked Amount ("ASBA") process including through UPI mode (as applicable) by providing details about the bank account which will be blocked by the Self Certified Syndicate Banks ("SCSBs") for the same. For details in this regard, specific attention is invited to "Issue Procedure" on page 259 of the Red Herring Prospectus. A copy of Red Herring Prospectus will be delivered to the Registrar of Companies for filing in accordance with Section 32 of the Companies Act, 2013.

The Investors are advised to refer to the Prospectus for the full text of the Disclaimer clause pertaining to NSE. For the purposes of the Issue, the Designated Stock Exchange shall be National Stock Exchange of India Limited. The trading is proposed to be commenced on or before Wednesday, December 18, 2024.*

* Subject to the receipt of listing and trading approval from the NSE (NSE Emerge).

SUBSCRIPTION DETAILS

The Issue received applications for 82,524 Equity Shares (before technical rejections and after invalid bids Multiple/Duplicate) resulting in 25.92 times subscription (including reserved portion of market maker). The Details of the Applications received from various categories (before technical rejection) are as under:

Detail of the Applications Received:

SR NO	CATEGORY	NO OF APPLICATIONS*	NO OF SHARES	AMOUNT	RESERVED	NO OF TIMES SUBSCRIPTION
1	MARKET MAKER	1	329,600	25,049,600	329,600	1.00
3	QIB	5	5,128,000	389,728,000	625,600	8.20
4	NIB	7,271	44,699,200	3,396,233,600	2,811,200	15.90
5	RETAIL	75,247	120,395,200	9,149,358,400	2,812,800	42.80
	TOTAL	82,524	170,552,000	12,960,369,600	6,579,200	25.92

* This excludes 426 applications for 681,600 Equity Shares from Retail Individual which were not in bid book but which were banked.

Final Demand

A summary of the final demand as per NSE as on the Bid/Issue Closing Date at different Bid Prices is as under:

SRNO	PRICE	NO OF APPLICATION	SUM QUANTITY	CUMULATIVE SHARE	PERCENTAGE
1	72	305,600	0.14	305,600	0.14
2	73	46,400	0.02	352,000	0.16
3	74	179,200	0.08	531,200	0.25
4	75	168,000	0.08	699,200	0.33
5	76	113,212,800	52.71	113,912,000	53.04
	CUTOFF	100,857,600	46.96	214,769,600	100.00
	Total		214,769,600	100.00	

The Basis of Allotment was finalized in consultation with the Designated Stock Exchange – NSE on December 16, 2024

1) **Allocation to Retail Individual Investors (After Technical Rejections):** The Basis of Allotment to the Retail Individual Investors, who have bid at cut-off Price or at or above the Issue Price of ₹ 76.00 per equity shares, was finalized in consultation with NSE. The category was subscribed by 42.33220 times i.e., for 119072000 Equity Shares. Total number of shares allotted in this category is 2812800 Equity Shares to 1758 successful applicants. The category wise details of the Basis of Allotment are as under:

No. of Shares applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this category	% of total	Proportionate Shares available	Ratio of allottees to applicants	Number of successful applicants (after rounding)	Total No. of shares allocate allotted	Surplus/ Deficit
1,600	74,420	100.00	119,072,000	100.00	2,812,800	3	127	1,758	0
Total	74,420	100.00	119,072,000	100.00	2,812,800		1,758	2,812,800	0

2) **Allocation to Non-Institutional Investors (After Technical Rejections):** The Basis of Allotment to Other than Retail Individual Investors, who have bid at Issue Price of ₹ 76.00 per equity shares or above, was finalized in consultation with NSE. The category was subscribed by 15.69949 times i.e., for 44134400 shares the total number of shares allotted in this category is 2811200 Equity Shares to 1451 successful applicants. The category wise details of the Basis of Allotment are as under:

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Ration of allottees to applicants		Total No. of shares allocated/allotted	Surplus/Deficit (14)-(7)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(10)		(14)	(16)
1	3200	5606	77.98	17939200	40.65	1142661	74	581	1142400	-261
2	4800	309	4.30	1483200	3.36	94474	59	309	94400	-74
3	6400	276	3.84	1766400	4.00	112513	35	138	112000	-513
4	8000	180	2.50	1440000	3.26	91723	57	180	91200	-523
5	9600	62	0.86	595200	1.35	37912	12	31	38400	488
6	11200	56	0.78	627200	1.42	39950	25	56	40000	50
85	264000	1	0.01	264000	0.598172854	16816	1	1	16000	-816
86	299200	1	0.01	299200	0.677929234	19058	1	1	19200	142
87	320000	1	0.01	320000	0.725058005	20383	1	1	20800	417
88	328000	1	0.01	328000	0.743184455	20892	1	1	20800	-92
89	344000	1	0.01	344000	0.779437355	21912	1	1	22400	488
90	460800	1	0.01	460800	1.044083527	29351	1	1	28800	-551
91	657600	1	0.01	657600	1.4899942	41887	1	1	41600	-287
							4	7	4000	4000
	Total	7189	100	44134400	100	2811200			2811200	0

Note : 1 Additional lot 1600 shares has been allotted to Categories 27200, 28800, 30400, 32000, 33600, 35200, 36800, 38400, 40000, 41600, 46400, 48000, 54400, 60800, 64000, 65600, 67200, 80000, 110400, 132800, 160000, 209600 in the ratio of 1:9, 1:6, 1:3, 1:4, 2:5, 1:3, 1:2, 2:3, 5:8,2:3, 2:3, 9:10, 1:4, 1:2, 2:3, 1:2, 1:2, 1:6, 1:2, 1:2, 3:7 & 1:2

3) **Allocation to QIBs excluding Anchor Investors (After Technical Rejections):** The Basis of Allotment to QIBs, who have bid at Issue Price of ₹ 76.00 per equity shares or above, was finalized in consultation with NSE. The category was subscribed by 8.19693 times i.e., for 5128000 shares the total number of shares allotted in this category is 625600 Equity Shares to 5 successful applicants. The category wise details of the Basis of Allotment are as under:

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Ration of allottees to applicants		Total No. of shares allocated/allotted	Surplus/Deficit (14)-(7)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(10)		(14)	(16)
1	262,400	1	20.00	262,400	5.12	32,012	1	1	32000	(12)
2	524,800	1	20.00	524,800	10.23	64,024	1	1	64,000	(24)
3	659,200	1	20.00	659,200	12.85	80,420	1	1	80,000	(420)
4	1,577,600	1	20.00	1,577,600	30.76	192,462	1	1	192,000	(462)
5	2,104,000	1	20.00	2,104,000	41.03	256,682	1	1	257,600	918
	GRAND TOTAL	5	100.00	5,128,000	100.00	625,600			625,600	0

4) **Allocation to Market Maker (After Technical Rejections):** The Basis of Allotment to Market Maker, who have bid at Issue Price of ₹ 76.00 per equity shares or above, was finalized in consultation with NSE. The category was subscribed by 1.000000 times i.e., for 329600 shares the total number of shares allotted in this category is 329600 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Ration of allottees to applicants		Total No. of shares allocated/alloted	Surplus/Deficit
329600	1	100	329600	100	329600	1	1	329600	0
Total	1	100	329600	100	329600			329600	0

The Board of Directors of the Company at its meeting held on December 16, 2024 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. NSE and has authorized the corporate action for Issue of the Equity Shares to various successful applicants. The CAN-cum-allotment advices and/or notices will forward to the email id's and address of the Applicants as registered with the depositories / as filed in the application form on or before December 17, 2024. Further, the instructions to Self Certified Syndicate Banks for unblocking the amount will process on or prior to December 16, 2024. In case the same is not received within ten days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the NSE Emerge within Three working days from the date of the closure of the Issue.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated December 16, 2024 ("Prospectus") filed with Registrar of Companies, Pune.

INVESTORS, PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, KFin Technologies Limited at www.kfintech.com. All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

KFin Technologies Limited
Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad – 500 032, Telangana; **Telephone:** +91 40 6716 2222/ 1800 309 4001
E-mail: sfml.info@kfintech.com; **Investor grievance email:** einward.ris@kfintech.com; **Website:** www.kfintech.com; **Contact Person:** M Murali Krishna; **SEBI Registration No:** INR000000221

For SUPREME FACILITY MANAGEMENT LIMITED

Sd/-

Varsha Sahbani

Company Secretary & Compliance Officer

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF SUPREME FACILITY MANAGEMENT LIMITED.

Disclaimer: SUPREME FACILITY MANAGEMENT LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares the Red Herring Prospectus dated December 05, 2024 has been filed with the Registrar of Companies, Pune, Maharashtra and thereafter with SEBI and the Stock Exchanges. The RHP is available on the website of NSE Emerge at https://www.nseindia.com/companies-listing/corporate-filings-offer-documents/sfme_ and is available on the websites of the BRLM at www.supremefacility.com. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the Red Herring Prospectus including the section titled "Risk Factors" beginning on page 27 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the US Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in "offshore transactions" in reliance on Regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

आरबीएल बँक लि.

नोंदणीकृत कार्यालय : पहिली गल्ली, शाहूपुरी, कोल्हापूर 416001
राष्ट्रीय परिचालन केंद्र : नववा मजला, टेकनोप्लेक्स-1, वीर सावरकर उड्डाणभुलांच्या पलिकडे, गोंगाव (पश्चिम), मुंबई 400062.

सुवर्ण लिलाव नि आमंत्रण सूचना

खाली नमूद कर्जदारांना त्यांनी आरबीएल बॉंचेकडून सोन्याच्या दागिन्यांवर घेतलेल्या कर्ज सोयीसुविधांमधील ("सुविधा") थकबाकीची परतफेड करण्यासाठी सूचना पाठविल्यात आलेल्या होत्या.त्यांनी कर्जांतर्गत थकबाकीचा भरणा न केल्याने आम्हाला नाईलाजाने ताणून ठेवलेल्या सोन्याच्या दागिन्यांचा दि. 26- डिसे-24 रोजी लिलाव करणे भाग पडत आहे.

सदर लिलावामध्ये अधिक खम प्राप्त झाल्यास ती संबंधित कर्जदारस परत करण्यात येईल आणि लिलाव संपल्यानंतर पेसे कमी असल्यास उर्वरित खम कर्जदारकडून योग्य ती कायदेशीर कारवाई करून वसूल करण्यात येईल. कोणतीही पूर्वसूचना न देता पुढील खाते लिलावातून काढून घेण्याचा अधिकार आरबीएल बँकेस आहे, कोणतीही पूर्वसूचना न देता लिलावाचा दिनांक बदलल्याचा अधिकार आरबीएल बँक राखून ठेवते.

अ.क्र.	खाते क्रमांक	कर्जदाराचे नाव	सोन्याच्या दागिन्यांचे तपशील (ग्राम मध्ये)
1	809007946072	चंद्रशेखर हरिहर नायडू	एकूण वजन 12.7 एकूण आयुता 0.36 एकूण रत्न 1.2 एकूण निव्वळ वजन 11.14

अर्जमार्फत लिलाव हा दि. 26/12/2024 रोजी दु. 02.00 ते 04.00 वाजेपर्यंत <https://egold.auctiontigger.net> वरचक्रियत येईल.
इच्छुक बोलदारांनी मे. ई-प्रोसेसमेंट टेक्नोलॉजीज लि. (ऑफशोर दयदर) यांचेसी 6351896640 / 7984129853 वर संपर्क साधावा.

अटी व शर्तीच्या तपशीलासाठी कृपया लिलाव घेवटेलास भेट द्यावी.

स्थान: पुणे
दिनांक: 18-12-2024

प्राधिकृत अधिकारी

आरबीएल बँक लि.

अनुसूची - I

प्रपत्र A

जाहीर घोषणा

(भारतीय नादारी व दिवाळखोरी मंडळ (स्वीच्छक अवसायन प्रक्रिया) नियम, 2017 मधील नियम 14)

डॅफिनिशन नेटवर्क्स (इंडिया) प्रायव्हेट लिमिटेड च्या भागधारकांचे लक्ष वेधण्यासाठी

अ.क्र.	तपशील	वर्णन
1.	कॉर्पोरेट व्यक्तीचे नाव	डॅफिनिशन नेटवर्क्स (इंडिया) प्रायव्हेट लिमिटेड
2.	कॉर्पोरेट व्यक्ती च्या स्थापनेचा दिनांक	12/03/2014
3.	ज्यांचे अंतर्गत कॉर्पोरेट व्यक्ती स्थापित/ नोंदणीकृत आहे त्या प्राधिकरणाचे नाव	कंपन्यांचे निवेद्यक- महाराष्ट्र, पुणे
4.	कॉर्पोरेट व्यक्तींचा कॉर्पोरेट ओळख क्रमांक/मार्फाटित दालिव ओळख क्रमांक	U72900PN2014FTC150964
5.	कॉर्पोरेट व्यक्ती च्या नोंदणीकृत व मुख्या कार्यालयाचा पत्ता (असल्यास)	फ्लॅट क्र. 11, माधव रेसिडेन्सी, गायकवाड नगर, औंध, पुणे, महाराष्ट्र, भारत, 411007
6.	कॉर्पोरेट व्यक्तीच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	16/12/2024
7.	अवसायकाचे नाव, अवसायकाचा पत्ता, अवसायकाचा टेलिफोन क्रमांक, अवसायकांचा नोंदणी क्रमांक:	अभिजित जगताप, बी 306, गंगेश नर्भानंग सोसायटी, लवकर नगर, लेन क्र. 20बी, धावरी फाटा, मुलती व्हेज हॉटेल समोर, पुणे, महाराष्ट्र, 411041. csabhi.jagtap@gmail.com 9049002146 IBB1/IIPA-002/IP-NO1296/2024-2025/14462
8.	दावे सादर करण्याचा शेवटचा दिनांक	15/01/2025